सम्पक्त महोदय ' नहीं ।

सी सटल बिह री वाज्येश: मध्यक्त जी, सभी श्राप कह रहे थे कि फेडरल सिस्टम में कोई ऐसा रास्ता निकासना चाहिये ...

ग्रध्यक्ष महोदय : जरूर निकाला जायगा।

भी झटल बिहारी बाजपेरी: मै रास्ता निकाल रहा हूं भीर भाप बन्द कर रहे है ।

श्री मच्चु क्लिम्ये (बाका) प्रध्यक्ष महोदय, मैं भी एक मामला उठाना चाहता हूं—पासपोर्ट का मामला हरियाणा का मामला नहीं है ।

मध्यक्ष महोत्रय : भाप को कुछ ख्याल होना चाहिये—क्बेशन भावर के दाद बीरो-मावर मे पचका धावर भी भाप तेते है—फिर भी भापकी तमल्ली नही होती है मैं इजाजत नहीं दूगा—इस तरह से सैंकडो मामले होते हैं, कैसे इनाजत दे सकता ह

श्री सब् रेल्म थे : फिर कौनसा तरीका है। मैंने काल-एटेन्सन भी दिया था।

घष्यका महोदय इस बन्त नही ।

श्री के० ग्रार० गणेश ।

MANIPUR APPROPRIATION (No. 2) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIK R. GANESH). I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further

sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1973-74.

MR SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1973-74".

The motion was adopted.

भी मबु लिमपे (बाका) . प्रध्यक्त महोदय, मैने लिख कर दिया है, मुझे बोलना है, भाग कौनसा प्रोसीजर फ़ौलो कर रहे है ।

MR SPEAKER: He has written to me on the Appropriation Bill What is he doing? We are only at the stage of introduction

SHRI K. R GANESH I introduced the Bill

I movet:

"That the Bill to outhorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1973-74, be taken into consideration".

MR. SPEAKER: Motion moved:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1973-74, be taken into consideration".

SIRE MADITU LINEAVII Die in the proper stage.

fintroduced/moved with the tMoved with the recommendation

recommendation of the President of the President.

^{*}Published in Gazette of India Extraordinary Part II section 2, dated 29-2-1978.

भी मन् लिभवे अध्यक्त महोदय मै मत्री महोदय से केवल हो सवाल पूछना चाहता हु। मणिपुर नेजिस्सेशन बमेटी की बैठक में भी मैंने इन मनालों को उठाया था. नेकिन संसायजनक जदाब नहीं मिल रहा है। श्रष्यक महोदय, मणिपूर मे खेती के बाद सब से महत्वपूर्ण रोजगार का साधन बुनकरी का घन्धा है और उन लागा हो पर्याप्त सूत जिस काउन्ट का ये चाहते है, नहीं मिल रहा है। बारबार इस प्रक्रम कां उठाने के बाद भी सरकार से बोर्ड स्पट्टा-करण नहीं मिल रहा है। क्या मंत्री महादय बरलायेंगे कि पिछले । १२ - बो मह ना में सुन े पारे मे जो स्थिति थी उस म सुधार स्राया है। अगर नहीं आया हता सूत की सप्लाई ें बारे में ये कीन में उपाय करने जा रहे है ताकि मणिपुर रे जो बाई-तीन नाख लाग इस पर गजारा करते है ये अपनी ज्लिन्दगी चला सके।

1468 hrs.

|MR DEPUTY-SPEAKER in the Chair}
यहां के प्रफ्यरों ने द्वारा मिकट हाउस
का जो दुख्ययोग किया जाता है उस सबध
में भा एक प्रश्न पूछा था, बहुत दिन हो गये है,
क्या मदी महोदय ने इस मामले में आख
का है ?

MR DEPUTY-SPEAKER I think you made the same points when you spoke on the demands

श्री सबु निमये मैं डिमाण्ड पर बोला ही नही।

MR. DEPUTY-SPEAKER I am sorry, it was in some other connection Please go on

श्री मन्तु शिमये मैं ने यह भी नहा या कि वहा पर जो अफसर रोग है उनमे मनीपुरी लोगा की सख्या बहुत कम हैं बाहर से वहा पर लोग लावे गए हैं जिससे बहा असतोच उत्पन्न हो रहा है। तो क्या मन्त्री महीदय इम बान की भी मफाई देगे जिससे मनीपुर। जनता को सनीच और तसल्ली हो सके।

भी नुकास खन्द कछन्। (मरेना) उपाञ्यक्ष भहादय सदन म गणपूनि नही है।

MR DEPUTY-SPEAKER Let the bell be rung—Now there 15 quorum Shri K R Ganesh

SHRIK R GANESH As far as the question of yarn, which the hon Meinber has russed, in concerned—he had also raised it earlier and he has raised it now-this matter has been referred to the State Government also only point now is that the countwise requirement of yain for Manipur is about 40 counts. This is now outside the distribution control though on piece and production the control is still in force There are a large number of writ petitions in the various lugh courts and in the Supreme Court, and there have been consequent stay oiders which have materially reclured the quantity of yarn which could be allotted by the Textile Commissioner to the States The hearing on these petitions in the Supreme Court is due on the 3rd September 1973, and the policy of control formulated by the Commerce Ministry will be reviewed after the findings of the Supreme Court are available For the present, the Textile Commissioner is ellotting all the available varn on a pre rate basis to the State further distribution to the weavers

As far as the officers are concerned, who are occupying Government quarters, I do not immediately have the

[Shri K. R. Ganesh]

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information. The hon Member had raised it last time also. What happens is, in some of the States like Manipur, and including the Andamans and various other places, there is shortage of accommodation, of course, the administrative apparatus grows very fast and it is not possible to provide housing immediately So, with the shortage of accommodation, sometimes these problems arise. I will get also the exact factual information and supply it to the hon Members.

The other point connected with this, which the hon. Member has raised, is the question of more Manipur is being given higher posts. It is a genuine feeling of the people of Manipur as also the areas similar to Manipur. It should be the endeavour, the policy of the Government to see, depending on various other things, that they are given as much facilities as possible to rise to the helm of affairs

MR DEPUTY-SPEAKER. I am sorry, Mr. Limaye made these points in the debate on the resolution to continue President's rule, not on this That is how I got confused But at the same time these points really are not relevant to supplementary demands However, they have been reised and replied to, I just would like this to go on record

श्री मन् तिमये: प्रेतीडेन्ट रूप जब रहता है तो राज्यों के मामले को उठाने का नहीं मौका है। घगर केन्द्र की सप्त्रीमेंटरी डिमाण्ड्स होती तो बात दूसरी थी।

MR. DEPUTY-SPEAKER: If you look at the supplementary demands, it is only a sum of Rs. 43 lakhs...

श्री अपु तिसये : ठीक है, लेकिन राज्यों में झसेन्यती नहीं है यह मेरा सतलब है। MR. DEPUTY-SPEAKER: Order, please... relating to crash programme for the educated unemployed. The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1973-74 be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER: The question is:

"That clause 2 and 3, the Schedule, Clause 1, the Epacting Formula and the Title stand part of the Bill"

The motion was adopted

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI K R. GANESH: I beg to move;

"That the Bill be passed:"

MR DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

14.18 hrs.

INDIAN RAILWAYS (AMENDMENT)

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD, SHAFI QURESHI): I heg to move:

"That the debate on the motion 'that the Bill further to amend the Indian Railways Act, 1890, be taken into consideration," which was adjourned on the 7th August, 1972, be resumed now."